

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 61/6220/2020

This the 21st day of January, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Anjali Pathania Age 29 years, D/o Dr.P.S. Pathania, R/o D-54, Sainik Colony, Jammu. Assistant Professor, Department of Human Resource, Management and Organizational Behaviour, Central University of Jammu.

.....Applicant

(Advocate: Mr.S.S. Ahmad)

Versus.

1. The Central University of Jammu through its Registrar, Rahya-Suchani (Bagla), District Samba-181143.
2. The Vice-Chancellor, Central University of Jammu, Rahya-Suchani (Bagla), District Samba-181143.
3. The Dean School of Business Studies, Central University of Jammu, Rahya-Suchani (Bagla), District Samba-181143.
4. The Head of Department, Department of Human Resource Management and Organizational Behaviour, Central University of Jammu, Rahya-Suchani (Bagla), District Samba-181143.
5. The University of Delhi, through its Registrar, Delhi-110007.
6. The Dean Faculty of Management Studies, University of Delhi, Delhi-110007.

.....Respondents

(Advocate: Mr. Govind Raina)

O R D E R**[O R A L]****Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member (J): -**

The present TA has been received by way of transfer from Hon'ble High Court of J&K at Jammu. It has been submitted at the Bar that since the respondent Central University of Jammu through its Vice Chancellor, Jammu has not been brought within the jurisdiction of this Tribunal by a notification to be issued by the Central Government under Sec. 14 (2) of the Administrative Tribunal Act, 1985, the Tribunal cannot assume jurisdiction in respect of any service matter pertaining the Central University of Jammu through its Vice Chancellor, Jammu under the Act. We accordingly hold that this Tribunal is not vested with any jurisdiction to entertain any petition related to any service dispute in the Central University of Jammu through its Vice Chancellor, Jammu.

2. In similar circumstances, the Bench of Armed Forces Tribunal, Jammu comprising of Hon'ble Mr. Justice Mohammad Tahir, Member (J) and Hon'ble Vice Admiral A. G. Thapliyal in TA No. 267 of 2017 (SWP No. 1188 of 2014) titled Bahadur Singh v/s Union of India vide order dated 25.03.2019 held that since the Tribunal does not have the jurisdiction to deal with the matter, the case be sent back to the Registrar (Judicial), High Court of Jammu & Kashmir to be listed before the appropriate Bench.

3. Therefore, since this Tribunal has no jurisdiction to deal with the present case, this case be sent back to Registrar (Judicial), High Court of Jammu & Kashmir at Jammu to place before the Hon'ble Bench for further orders.

4. Both the parties are directed to appear before the Registrar (Judicial), High Court of Jammu & Kashmir at Jammu on 25.02.2021.



(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Ak/-